

ITEM NO.17

COURT NO.7

SECTION XI-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No.30423/2022

(Arising out of impugned final judgment and order dated 03-11-2021 in WP(C) No. 32337/2021 passed by the High Court of Orissa at Cuttack)

THE STATE OF ODISHA & ANR.

Petitioner(s)

VERSUS

DR. HARINARAYAN MISHRA

Respondent(s)

(IA No.46928/2023-CONDONATION OF DELAY IN FILING and IA No.46930/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.46931/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS )

Date : 01-09-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Suwendu Suvasis Dash, AOR  
Mr. Suwendu Suvasis Dash, Adv.  
Ms. Swati Vaibhav, Adv.  
Ms. Shruti Vaibhav, Adv.  
Mr. Priyonkoo Anjan Gogoi, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Delay condoned.

Issue notice.

Tag with SLP (C) No. 4253/2021.

In the meantime, there shall be interim stay of the impugned order.

(RAJNI MUKHI)  
COURT MASTER (SH)

(DIPTI KHURANA)  
ASSISTANT REGISTRAR